

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 17
CP. No. 19/241- 242/PB/2024

IN THE MATTER OF:

Shri Keshav Datt Shreedhar Petitioner
Vs	
Shri Chamunda Laboratories And Projects Private Limited Respondent

Order under Section 241(1), Sec. 242(4)

Order delivered on 02.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Petitioner	: Mr. P Nagesh, Sr. Adv., Mr. Pervinder, Mr. Avinash Bhati, Mr. Akshay Sharma and Mr. Shikher Upadhyay
For the Respondent	: Adv. Saurabh Kalia, Adv. A. Sarkar

ORDER

CP. No. 19/241- 242/PB/2024

The Advocate Commissioner has filed his report to which Mr. Saurabh Kalia seeks permission to file a response. The issue for the appointment of the statutory auditor will be taken up on the next date of hearing. No consensus has arrived between the parties as to the appointment of the statutory auditor, therefore, this issue will be decided by this Tribunal. At request and by consent, list the matter on **16.05.2024**.

CA-83/2024

Mr. Saurabh Kalia, Ld. Counsel is directed to file reply before 16.05.2024. List on **16.05.2024**.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)